

MR. DEPUTY SPEAKER : You give notice. I will see.

SHRI EBRAHIM SULAIMAN SAIT (Manjeri) : You are aware that we have moved an adjournment motion regarding the Ahmedabad riots but the Speaker, in his wisdom, did not allow that. But, at the same time, Prime Minister had visited Ahmedabad, and we are happy about it. We want a discussion under Rule 193 on Ahmedabad riots and that too, at the earliest possible time.

MR. DEPUTY SPEAKER : I will consider it.

SHRI ABDUL RASHID KABULI : Sir, I have already given notice in regard to Ahmedabad episode. We have demanded that there should be discussion under Rule 193. It is very important because the situation is still beyond control.

MR. DEPUTY SPEAKER : I have already said that I shall consider it.

SHRI P. R. KUMARAMANGALAM (Salem) : Mr Deputy Speaker, Sir, there is a point which I would like to bring to your notice that members of the Treasury benches should also have an opportunity to speak once in a while. *(Interruptions)*

PROF. MADHU DANDAVATE (Rajapur) : You give notice of an adjournment motion and you will be allowed.

SHRI P. R. KUMARAMANGALAM : Even during the Question Hour we raise our hand but no notice is taken. The Sri Lankan issue is very important. As my friend, Shri K. P. Unnikrishnan has said unfortunately it is being covered by other issues. It is very serious. It is in a crisis state. Let this matter come up tomorrow for discussion otherwise things may get out of our hands, and it may be too late for Parliament to discuss it.

MR. DEPUTY SPEAKER : Mr. Rangarajan, I have already assured the House that I will consider it as early as possible.

SHRI P. R. KUMARAMANGALAM : Mr. Deputy Speaker, we want it quickly. We do not want it next month.

SHRI BRAJAMOHAN MOHANTY (Puri) : Sir, passengers travelling by Neelachal Express and reaching here yesterday have reported that Neelachal Express met with an accident near about Tata Nagar. Let the hon. Railway Minister make a statement about it and tell the House about the casualties also.

MR. DEPUTY SPEAKER : You give notice and I shall consider it.

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER : Nothing will go on record without my permission. I shall consider your request.

12.08 hrs.

*[English]*

#### PAPERS LAID ON THE TABLE

Air Corporations (Amendment) Rules, 1984

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : I beg to lay on the Table

A copy of the Air Corporations (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 2542 in Gazette of India dated the 4th August, 1984 together with an explanatory note, under sub-section (3) of section 44 of the Air Corporations Act, 1953 [Placed in Library. See No. ET-593/85].

**Annual Accounts of Central Board for  
Prevention and Control of Water  
Pollution, New Delhi for  
1983-84**

THE MINISTER OF STATE IN THE  
MINISTRY OF ENVIRONMENT AND  
FORESTS (SHRI BIR SEN) : I beg to  
lay on the Table

A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1983-84 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-594/85].

**Notifications under All India Services  
Act, 1951 and Statement for delay  
in laying the Annual Report and  
Audited Accounts of Salar Jung  
Museum, Hyderabad for 1983-84**

THE MINISTER OF STATE IN THE  
DEPARTMENTS OF PERSONNEL AND  
ADMINISTRATIVE REFORMS AND  
CULTURE (SHRI K.P. SINGH DEO) :  
I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1985 published in Notification No. GSR 37 (E) in Gazette of India dated the 19th January, 1985.
- (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1985

published in Notification No. GSR 38(E) in Gazette of India dated the 19th January, 1985.

(iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1985 published in Notification No. GSR 39(E) in Gazette of India dated the 19th January, 1985.

(iv) GSR 144(E) published in Gazette of India dated the 8th March, 1985 containing Corrigendum to Notification No. GSR 102(E) dated the 26th February, 1985. [Placed in Library. See No. LT-595/85].

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Salar Jung Museum, Hyderabad, for the year 1983-84. [Placed in Library. See No. LT-596/85].

**Annual Report and Review on the  
Working of Special Organising Com-  
mittee, IX Asian Games, New Delhi  
for 1983-84 and Statement for delay  
in laying these papers.**

THE MINISTER OF STATE IN THE  
DEPARTMENT OF YOUTH AFFAIRS  
AND SPORTS (SHRI R.K. JAICHAN-  
DRA SINGH) : I beg to lay on the  
Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Special Organising Committee, IX Asian Games, New Delhi, for the year 1983-84 along with Audited Accounts.

\*The Annual Report and Audited Accounts were laid on the Table on the 25th January, 1985.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Special Organising Committee, IX Asian Games, New Delhi, for the year 1983-84.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-597/85].

#### Notifications under Arms Act, 1959

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRIMATI RAM DULARI SINHA) :  
I beg to lay on the Table—

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Arms Act, 1959 :—

- (1) The Arms (Amendment) Rules, 1985 published in Notification No. GSR 283(E) in Gazette of India dated the 18th March, 1985.
- (2) G.S.R. 673(E) published in Gazette of India dated the 19th September, 1984 making certain amendment to the Arms Rules, 1962. [Placed in Library. See No. LT-598/85]

12.08 hrs.

[English]

#### CALL ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of reported violent activities of hostile elements and attack by armed tribal guerillas on non-tribal villagers in the North-Eastern States

MR. DEPUTY-SPEAKER : The

House will now take up Calling Attention motion.

SHRI AJOY BISWAS (Tripura West) :  
Sir, I rise on a point of order relating to Calling Attention. (Interruptions)

MR. DEPUTY-SPEAKER : I have already said that the House will take up Calling Attention motion.

SHRI K.P. UNNIKRISHNAN (Badagara) : Sir, his point of order relates to this item of the agenda, namely, Calling Attention.

MR. DEPUTY-SPEAKER : What is your point of order ?

SHRI AJOY BISWAS : Sir, my point of order relates to the language of this Calling Attention. I draw your attention to line 3 wherein it has been said : "attack by armed tribal guerillas on the non-tribal villagers." Now, this is not proper. It has a communal approach.

SHRI SOMNATH RATH (Aska) :  
Sir, is it a point of order ?

SHRI AJOY BISWAS : Sir, give me two minutes and let me complete. In the north-eastern region there is a serious situation.....

SHRI SOMNATH RATH : Sir, I rise on a point of order on the point of order raised by Hon. member on the other side. Can he make a statement in the name of a point of order ?

MR. DEPUTY-SPEAKER : He is not making a statement.

(Interruptions)

MR. DEPUTY SPEAKER : I am not allowing any statement to be recorded.